

(TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY PART-I SECTION I)

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DIRECTORATE GENERAL OF FOREIGN TRADE
UDYOG BHAVAN, NEW DELHI

PUBLIC NOTICE NO. 27 (RE-2005)/2004-2009

NEW DELHI, THE 14th July, 2005

Attention is invited to the Item Code No. 1211 90 50 under Sl. No. 153 of Chapter 44 in Schedule 2 of the Book Titled 'ITC (HS) Classifications of Export and Import Items, 2004-2009, as amended from time to time.

2. In exercise of the powers conferred under paragraph 2.4 of the Foreign Trade Policy 2004-2009, the Director General of Foreign Trade hereby allocates a quantity of 1600 MT of "Sandalwood Chip Classes" for the export of the licensing year 2005-2006 and specifies the conditions and procedures to be followed in respect of sandalwood in the form of heartwood chips (upto 50 gms), mixed chips (upto 30gms), flakes (upto 20 gms) of the sandalwood classes (Jajpokal I Class, Jajpokal II Class, Antibagar, Cheria, Milvachilta, Basolabukni, Saw dust, Charred billets), sandalwood powder/dust/chips/flakes obtained as waste after the manufacturing process and sandalwood in any other form as approved by the Exim Facilitation Committee in the Directorate General of Foreign Trade.

3. All such exports shall be permitted only against an Export Licence to be issued by the Director General of Foreign Trade. The export licence shall be issued as per decision of the Exim Facilitation Committee in the DGFT (Hqrs) and shall be valid for one year from the date of issue. No further revalidation of such licence shall be allowed.

4. The following procedures for obtaining an export licence shall be followed by the exporters of the sandalwood chips:

- (i) Prospective exporters shall submit their application in Aayaat Niryaat Form to the DGFT (Headquarters Office), Udyog Bhavan, New Delhi-110011.
- (ii) The application shall be accompanied by the following documents:-
 - (a) A copy of the valid export order/irrevocable Letter of Credit from the foreign buyer;
 - (b) Exporters should submit a copy of Legal Procurement Certificate(s)/Certificate of Origin in their name issued by the Principal Chief Conservator of Forests of the concerned State that Exporter/s himself/themselves must have purchased Sandalwood strictly in the

auction conducted by the State Government in the format as prescribed at Annexure I to this Public Notice.

- (c) A copy of Certificate of Physical Verification from the Regional Deputy Director (Wildlife), Delhi, Chennai, Kolkatta and Mumbai or from the DCF/DFO of the concerned Division. The Physical Verification Report must be duly supported/mentioned with the transit permit. The unexported materials against the licence obtained but lying in premises/godowns of the firm must also be inspected at that time and must be duly reflected in the Physical Verification Report.
- (d) At the time of issue of permission, the exporters shall produce the Original Legal Procurement Certificate and Certificate of Physical Verification complete in all respects of Sandalwood classes to D.G.F.T., Udyog Bhavan, New Delhi –110011 for verification.

5. Application received would be considered by the Exim Facilitation Committee on merits for issue of Export Licences for export of said items and shall be subject to any other condition including the conditions of :

- (a) Quantitative ceilings
- (b) Minimum Export Price
- (c) Size/weight stipulations in respect of heartwood chips not exceeding 50 gms., mixed chips not exceeding 30 gms and flakes not exceeding 20 gms of the sandalwood classes (Jajpokal I Class, Jajpokal II Class, Antibagar, Cheria, Milvachilta, Basolabukni, Saw dust, Charred billets).
- (d) Sandalwood dust/powder/chips/flakes obtained as waste after the manufacturing process, may be permitted for export under licence by manufacturer exporters of value added sandalwood handicrafts products and machine finished goods subject to a quantitative ceiling and such other conditions as may be prescribed.

6. Applicants who have applied in terms of earlier Public Notice No.46 (RE-2001)/1997-2002, dated 05.11.2001 should apply afresh, as per above procedure, with reference to this Public Notice.

(K.T. CHACKO)
DIRECTOR GENERAL OF FOREIGN TRADE

(Issued from F. No. 01/91/171/17/AM06/PC-III)

By order etc.

Copy to all concerned :

(S.K. SHRIVASTAVA)
DEPUTY DIRECTOR GENERAL OF FOREIGN TRADE

(Issued from F. No. 01/91/171/17/AM06/PC-III)

ANNEXURE I TO PUBLIC NOTICE NO. 27 (RE-2005)/2005-06 DATED 14th JULY, 2005

FORMAT OF THE LEGAL PROCUREMENT CERTIFICATE/CERTIFICATE OF ORIGIN

NO.

DATE:

The following quantities of Sandalwood were sold /delivered to M/s. _____ in the auction sales held at different Government Sandalwood Depots of _____ Forest Department as detailed below: -

Date of auction/Sale	Date of confirmation	Name of success - full bidder/purchaser	Name of Depot	Amount realised in sale	Class of Sandalwood	Quantity of Sandalwood in tonnes.	Transit Pass/ permit No. & Date	Place of Transport.
1	2	3	4	5	6	7	8	9

PRINCIPAL CHIEF CONSERVATOR OF FORESTS

